

**GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
DIRECTORATE GENERAL OF SHIPPING
JAHAZ BHAVAN
W. H. MARG
MUMBAI – 400 001.**

F. No. CR/MIS/1/2009

Dated: 03.05.13

D.G. Shipping Order No. 11 of 2013

**Sub: Issuance of Certificate of Competency (CoC) as cook in Merchant Navy
Dispensing the requirement of endorsing the same in the Continuous Discharge
Certificate – reg.**

Issuance of Certificate of Competency (CoC) as cook in Merchant Navy is being governed by Section 170 of Merchant Shipping (M.S) Act, 1958 and M.S (Certificate of Competency as cook in Merchant Navy) Rules, 1991, notified under G.S.R. No. 709 dated 13.12.91. It has been a practice that such CoCs issued to the Cooks are being endorsed in their Continuous Discharge Certificates (CDC), Shipping Master, being the authority for the issuance of CDCs as well as the above CoCs, have been endorsing the cook CoC, may be to facilitate the said seafarer, in case of an emergency where he misplaces his original CoC. However, other watch keeping CoCs in the Deck and Engineering departments are not endorsed in the CDCs of the respective seafarer, in a similar manner.

2. Now, therefore, considering the above situation and to remove the disparity, the Director-General of Shipping and ex-officio Additional Secretary to the Government of India, exercising the powers conferred by Clause (1) of Section 456 of the Merchant Shipping Act, 1958 read with notification issued by the Government of India vide S.O. No. 3144 dated 17th December 1960 delegating the said power to him, is pleased to order for dispensing the procedure of endorsing the details of CoC as cooks in the respective CDCs of the Indian seafarers (Cooks).

3. Such Indian seafarers (Cooks), can therefore now apply by post in the existing form as per DG Shipping Order No. 07 of 2013 along with a self attested copy of CDC instead of CDC in original for a CoC as cook in any of the Shipping Master's Office at Mumbai, Kolkata or Chennai. However, in the event if the sea service certificate furnished by the applicant is proved to be non-genuine at any point of time the Shipping Master shall cancel the CoC by giving an opportunity to the CoC holder to be heard.

4. This order shall come into force with an immediate effect and shall remain in force until further orders.

Sd/-

(Gautam Chatterjee)

Director General of Shipping &

Ex-officio Additional

Secretary to the Government of India

To;

Shipping Masters, GSOs, Mumbai, Chennai & Kolkata

- I. Copy forwarded for an information & necessary action to the;
 1. Principal Officers, MMDs, Mumbai/ Kolkata/Chennai/Kochi/Kandla.
 2. Surveyors-in-Charge, Mercantile Marine Departments, Vizag/Tuticorin/Port Blair/ Jamnagar/ Marmagao/ New Mangalore/ NOIDA.
 3. Directors, Seamen's Employment Offices, Mumbai/Chennai/Kolkata.
 4. Indian Maritime University, Chennai/LBS College, Mumbai.
 5. DGS approved Maritime Training Institutions.
 6. INSA/FOSMA/MASA.
 7. MUI/NUSI/FSUI.
 8. N.T. Branch/ Training Branch/ Engineering Branch/ Naval Architecture Branch, DGS, Gol.
 9. Hindi Branch, DGS, Gol, for the due translation.
 10. Computer Branch, DGS, Gol.
 11. Sr. P.S. to the DGS.
- II. Copy submitted for an information to the;

Secretary to the Govt. of India, Ministry of Shipping, Transport Bhavan, 1, Parliament Street, New Delhi- 110001.